

Smt. Sushilaben K. Patel,  
residing at Masa,  
Via-Amalsad, Ta.Gandevi,  
Dist. Valsad.  
(Advocate-Mr. M.J.Thakore)

.. Applicant

Versus

1. Supdt. of Post,Office,  
Navsari - 396 445.

2. Post Master General,  
G.P.O., Ahmedabad.

3. Union of India, through  
Secretary,  
Post & Telegraph,  
New Delhi.

4. Premabhai S. Patel,  
Post - Masa,  
Via Amalsad, Gandevi,  
Dist. Valsad.

(Advocate-Mr. J.D. Ajmera)

.. Respondents

CORAM : Hon'ble Mr. P.H. Trivedi .. Vice Chairman

Hon'ble Mr. P.M. Joshi .. Judicial Member

O R A L - O R D E R

22/11/1988.

Per : Hon'ble Mr. P.H. Trivedi .. Vice Chairman

Heard learned advocates Mr. M.J. Thakore and Mr. J.D. Ajmera for the petitioner and respondents respectively. The petitioner claims that she should be continued in the employment as E.D.A. Branch Post Master in which she was handed over the charge by her husband on or about 13.12.1986 and as she fulfills all the qualifications, she should be continued and not displaced by the respondent authorities. Learned advocate Mr. J.D. Ajmera for the respondents stated that the petitioner applied for the post and was not selected and the respondent No. 4 was preferred on account of superior qualifications in terms of education

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and independent source of income. Reference was made to the rules under section 2 laying down instruction regarding selection in which age, qualification, resident and adequate of livelihood etc. are stated and Superintendent of Post Offices who is appropriate authority has done so. Mr. Thakore learned advocate for the petitioner stated that no criteria are laid down to find out from the rules that guidelines have been indicated in sufficient details. The petitioner has been rejected in favour of another candidate and selection proceeding does not seem to be ~~done~~ in by <sup>arbitrary</sup> arbitrariness or malafide ~~to justify or warrant the~~ on their appearance that there is no cause to interfere with the decision of the respondent and the petitioner has failed to disclose any adequate ground on which any cause can be based for being heard. Application therefore rejected at the stage of admission.



( P H Trivedi )  
Vice Chairman



( P M Joshi )  
Judicial Member

\*Mogera

MA/654/88

(12)

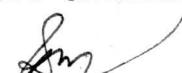
with  
OA/428/88

Coram : Hon'ble Mr. P.H. Trivedi : Vice Chairman  
Hon'ble Mr. P.M. Joshi : Judicial Member

13/9/1988

Heard Mr.J.D.Ajmera learned advocate for the respondent. Mr.M.J.Thakore learned advocate for the applicant not present. Amendment allowed. The applicant to carry out the amendment within 10 days from the date of this order. Registry to do the needful. The respondent is also free to file his reply to the amended application within 30 days thereof. With this order, MA/654/88 stands disposed of. C.R. to be put up for admission  
hereafter.

  
(P.H.Trivedi)  
Vice Chairman

  
(P.M.Joshi)  
Judicial Member